

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO. 2259
TO BE ANSWERED ON 24th December, 2018**

CBSE Norms for Affiliation of Schools

2259. SHRI ASHOK SHANKARRAO CHAVAN:
SHRI SUDHEER GUPTA:
SHRI S.R. VIJAYAKUMAR:
SHRI T. RADHAKRISHNAN:
SHRI S. RAJENDRAN:
SHRIMATI RANJANBEN BHATT:
KUNWAR HARIBANSH SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Central Board of Secondary Education (CBSE) has revamped the norms of affiliation for schools and if so, the details thereof along with the aims and objectives thereof;
- (b) the salient features of the revised norms of affiliation;
- (c) the number of schools in India and abroad affiliated to the CBSE, till date;
- (d) the number of applications pending with CBSE for affiliation, till date along with the time by which the decision is likely to be taken in this regard; and
- (e) the steps taken/being taken by the Government to increase the transparency and to boost confidence of parents of school children?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(Dr. SATYA PAL SINGH)

(a) and (b): The Central Board of Secondary Education (CBSE) has revamped its Affiliation Bye-Laws. The revamped Affiliation Bye-Laws depict a paradigm shift from the highly complex procedure followed earlier to a simplified system based on preventing duplication of processes, speedy transparent and hassle free procedures

and ensuring the ease of doing business with CBSE. The entire affiliation process will be completed online and integrated with instantaneous communication.

The following are some of the major changes in the revised Affiliation Bye-Laws :-

1. Instead of 12-14 documents, a single certificate from District Education Officer and a single affidavit is required.
2. The process of Inspection of schools is based on outcome based methodology focusing on quality of education
3. Standardization of measurement of Land is done by changing from acreage to metric system.
4. The requirements of affiliation have been clearly defined as essential, post-affiliation and general. Now schools will be required to fulfill certain criteria like recruitment of teachers etc., post affiliation, but before commencement of session.
5. Well defined provisions for Shifting of school, Change of name of school/Society, Transfer from one society and closure of school etc. to avoid any variation in the processing of various requests are added.
6. Relaxation is given in the requirements of land given for states of Arunachal Pradesh, Sikkim and Andaman & Nicobar/Lakshadweep Islands, being difficult areas with scarce land resources, at par with Metro Cities.
7. The lease period has been reduced from 30 to 15 years with ownership guarantee of 5 years only on the date of application.
8. The responsibilities of various functionaries have been defined in clear terms with adequate penal provisions.

(c): Till date, 21259 schools are affiliated with the CBSE.

(d): The total number of applications pending with CBSE for affiliation till date, including session 2019-20 is 9518. The applications of schools for affiliation are processed as per norms of Affiliation Bye-Laws of the Board. No specific time line for taking a decision on these applications can be specified.

(e): As per the revamped affiliation bye-laws the entire affiliation process will be completed online and integrated with instantaneous communication which will ensure transparency in the affiliation process.
